

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT SOUTHERN  
BENCH**

**Application No.53 of 2020**

**Between**

**Olympia Grande Apartment Owners Welfare  
Association, Pallavaram Registration No.569/2016,**

Represented by its Secretary Mr.S.Chandrasekar,  
No.328, GST Road, Pallavaram,  
Chennai – 600 043.

Email ID :[ogaowa2016@gmail.com](mailto:ogaowa2016@gmail.com)

Phone No. 9381011008

**... APPLICANT**

**AND**

**1. M/s.KSM Nirman Private Ltd.,**

Represented by its Managing Director,  
No.1, SIDCO Industrial Estate, Guindy,  
Chennai – 600 032.

Email ID :[sales@olympiagroup.in](mailto:sales@olympiagroup.in)

Phone No. 044 – 4356 3773 and two others.

**... RESPONDENTS**

**ADDITIONAL TYPED SET OF PAPERS-II**

<b>SL No.</b>	<b>DATE</b>	<b>DOCUMENTS</b>	<b>PAGE NO</b>
1	25.01.2021	Letter from the 1 <sup>st</sup> Respondent to the Applicant	01 – 42

It is certified that the above mentioned documents are true copy of the original documents.

Dated at Chennai on this 01st day of February, 2021.

  
**COUNSEL FOR THE APPLICANT**

# KSM NIRMAN

A unit of  
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED  
(CIN : U45208TN2013PTC090266)

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BY RPAD

LR No: OGAOWA/2020-21/0101

Dated: 25<sup>th</sup> Jan 2021

To,  
The President / Chief Secretary,  
Olympia Grande Apartment Owners' Welfare Association ('Association'),  
#328, GST Road, Pallavaram,  
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Operations and Maintenance of STP's at Olympia Grande - To be done by Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - Withdrawal of Additional Support extended - Intimation - Reg.

Ref: Our earlier mails, communication and discussions on the subject since date of commencement of maintenance (16<sup>th</sup> July 2017) of Olympia Grande by OGAOWA.

Greetings!

At the outset we would like to place on record that, we as a responsible 'developer' of Grande project, have always been extending support in all aspects in consideration of the wellbeing of the community.

We wish to bring to your attention that after testing and operating 2 STP's for one year, the entire operations and maintenance of Grande premises went under the ambit of Association including the collection of maintenance charges from residents on 16<sup>th</sup> July 2017. Thereafter, at the request of the Association, we extended additional support in the maintenance of STP's by engaging the agency M/s. Clar Aqua, even though the responsibility of operation and maintenance of STPs is entirely vested with the Association and all cost / expenses incurred on behalf of the Association requires to be reimbursed.

*Abhishek*  


Registered Office : No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.  
Phone : 044 - 4356 3773 / 74 / 75 Fax : 91 - 44 - 4356 3289 Email : sales@olympiagroup.in

# KSM NIRMAN

A unit of  
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED  
(CIN : U45208TN2013PTC090266)

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You will appreciate that with the ownership and responsibility being vested with the Association, our engagement on additional support cannot go on indefinitely and hence, it has been decided to withdraw our engagement in the operation and maintenance of the Two STP's in your premises beyond 15<sup>th</sup> Feb 2021. Thereafter, the Association can continue to maintain and operate the STP's as may be deemed fit and necessary by the Association.

We wish to also intimate that due consents (Air and Water) have been secured for the site and all obligations in fulfilment of the conditions of operational phase vests with the community / Association, including further renewals of consents beyond the expiry date. (Enclosed copy of the consents)

Also, we wish to place on record that the STP's are fully operational and delivering consistent treated water output as per the prescribed norms. Copies of test reports for last 3 months enclosed for kind reference. Please note that prime responsibility and onus to utilize the treated water for flushing, gardening, and other intended utility vests with Association, which we have been time and again requesting thus far but not heeded by the Association.

Hence, we look forward to the Association taking charge of the operation and maintenance of both STP's latest by 15<sup>th</sup> February 2021.

Thanking You

For KSM NIRMAN, A unit of  
Olympia Tech park (Chennai) Private Limited.

Authorised Signatory



Enclosed: As above

Copy to: The District Environment Engineer, MM Nagar.

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2005133751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/W/2020 DATED: 07/12/2020

**SUB:** Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT -M/s. KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [ CHENNAI] PVT.LTD..] . S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM villagePallavaram Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) -- Issued- Reg.

- Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020  
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020  
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s . KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [ CHENNAI]

PVT.LTD.,]

S.F No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021





**TAMILNADU POLLUTION CONTROL BOARD**

**G. Gopalakrishnan**

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [ CHENNAI] PVT.LTD.,]

KSM NIRMAN PVT LTD,

A Amalgamated Unit of Olympia Tech Park [ Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai .

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File



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POLLUTION PREVENTION PAYS

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POLLUTION PREVENTION PAYS

**TAMILNADU POLLUTION CONTROL BOARD**  
**SPECIAL CONDITIONS**

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1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
<b>By-Product Details</b>			
1.	Nil	0	
<b>Intermediate Product Details</b>			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Treated Sewage	383.0	Toilet Flushing - 178KLD, CMWSSB Sewer - 185KLD, Gardening - 20.0KLD, Evaporation Loss - 20.0KLD
<b>Effluent Type : Trade Effluent</b>			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



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## TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	2	3	4	
1.	pH		5.5 to 9		0		
2.	Temperature	°C	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO <sub>4</sub> )	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH <sub>3</sub> )	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium (as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates (as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b) Beta emitters	micro curie/ml	-				
36.	Faecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.



POLLUTION PREVENTION PAYS



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### TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under:
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**



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## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
3. The unit shall comply with the conditions stipulated in the Environmental Clearance issued from SEIAA, TN vide Letter No. SEIAA/TN/P.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No. SEIAA-TN/P-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
4. The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.
5. The unit shall ensure that the EMFMs provided at the inlet & outlet of STP are maintained properly and shall ensure that the log books are maintained for the same.
6. The unit shall ensure that the Energy meters shall be provided to the STP and are maintained properly and shall ensure that the log books are maintained for the same.
7. The unit shall operate the ultra filtration system and the treated sewage may be utilized for toilet flushing after meeting the required standards.
8. The unit shall maintain the UV disinfection system provided for disinfection of the treated sewage.
9. The unit shall provide organic waste converter to handle the biodegradable waste immediately and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules 2016.
10. The unit shall comply with the provisions of the Hazardous and other wastes (M&TBM) Rules 2016.
11. The unit shall remit the Environmental compensation if any levied by the Tamil Nadu Pollution Control Board for the non compliance of the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.
12. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

G. Gopalakrishnan

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai



POLLUTION PREVENTION PAYS



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**TAMILNADU POLLUTION CONTROL BOARD  
GENERAL CONDITIONS**

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of person's rights nor any infringement of Central, State laws or regulation.



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## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974 as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai



POLLUTION PREVENTION PAYS

TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2005233751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/A/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [ CHENNAI] PVT.LTD.], S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020  
2. IR No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020  
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s . KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [ CHENNAI]

PVT.LTD.,]

S.F.No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021



G. Gopalakrishnan

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

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**TAMILNADU POLLUTION CONTROL BOARD**

To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [ AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.],

KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [ Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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**POLLUTION PREVENTION PAYS**

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**TAMILNADU POLLUTION CONTROL BOARD**  
**SPECIAL CONDITIONS**

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1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
<b>By-Product Details</b>			
1.	Nil	0	
<b>Intermediate Product Details</b>			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	DG SET - 250 KVA	Acoustic enclosures with stack	3	850
2	DG SET - 180 KVA	Acoustic enclosures with stack	3	700
3	DG SET - 160 KVA	Acoustic enclosures with stack	3	580
4	DG SET - 160 KVA	Acoustic enclosures with stack	3	580
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 250 kVA*1 + 180 kVA*1 + 160 kVA*2	Noise	Acoustic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



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**TAMILNADU POLLUTION CONTROL BOARD**

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	milligram/m <sup>3</sup> milligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

**POLLUTION PREVENTION PAYS**



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**TAMILNADU POLLUTION CONTROL BOARD**

- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in SI No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**

- 1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
- 2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
- 3. The unit shall comply the conditions stipulated in the Environmental Clearance issued from SEIAA, TN vide Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No. SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
- 4. The unit shall maintain the stacks attached to DG Sets and ensure that the emission satisfy the Ambient Air Quality / Emission standards prescribed by the Board.
- 5. The unit shall continue to develop greenbelt within the premises.

G. Gopalakrishnan

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai



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### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



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**TAMILNADU POLLUTION CONTROL BOARD**

19 The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai





**TAMILNADU POLLUTION CONTROL BOARD**

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**POLLUTION PREVENTION PAYS**



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Cert No.TC-7144



## TEST REPORT

Sample Ref No : SAS/W/184/10

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,  
Address : No.13, 2<sup>nd</sup> Main Road,  
New Colony, Chrompet,  
Chennai-600 044

Report No. : 126/10  
Report Date : 24.10.2020  
Page: 1 of 1

Sample Description : Sewage Water  
Sample Drawn By/ Date : Customer /20.10.2020  
Customer's Reference : Letter Dated on 20.10.2020  
Sample Mark : STP Treated Water -A9  
Sample Location : Olympia Grande

Received On : 20.10.2020  
Commenced On : 20.10.2020  
Completed On : 24.10.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.51	6.5 to 9.0	
2	Total Suspended Solids	mg/l	8.0	20	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>2</sup> B
3	COD	mg/l	39.0	50	IS:3025 P.17:1984 R.2012
4	BOD at 27°C for 3 days	mg/l	4.0	10	APHA 23 <sup>rd</sup> Edn :2017 5220 B
5	Oil & Grease	mg/l	<1.0	10	IS: 3025 P. 44 1993 R. 2009
6	Total Nitrogen as N	mg/l	3.0	10	IS 3025 P 39 1991 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> -N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

End of Report  
for SANTHOME ENVIRO SERVICES

Verified & Authorized By  
M. Maria Frank Omer - Quality Manager

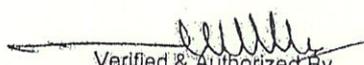
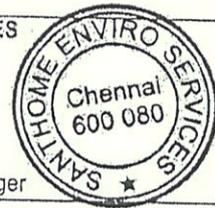


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3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)





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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/184/10			Report No. : 126/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN/100ml	30	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number, NGT= National Green Tribunal for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

- NOTE: 1. Test results shown in this test report relate only to the items tested.  
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TEST REPORT					
Sample Ref No : SAS/W/185/10			Report No. : 127/10		
Customer Name: M/s. Clar Aqua Engineering Services Pvt.Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 24.10.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 20.10.2020		
Sample Drawn By/ Date : Customer /20.10.2020			Commenced On : 20.10.2020		
Customer's Reference : Letter Dated on 20.10.2020			Completed On : 24.10.2020		
Sample Mark : UF Treated Water -A9					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.78	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>1</sup> B
2	Total Suspended Solids	mg/l	<1.0	20	IS:3025: P.17:1984/R.2012
3	COD	mg/l	10.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	BDL (DL=2.0)	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009
BDL= Below Detectable Limit; DL= Detection Limit					
End of Report for SANTHOME ENVIRO SERVICES					
 Verified & Authorized By M. Maria Frank Omer - Quality Manager 					

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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/185/10			Report No. : 127/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number; NGT= National Green Tribunal					
for <b>SANTHOME ENVIRO SERVICES</b>					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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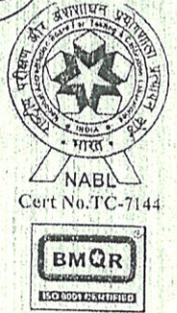
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## TEST REPORT

Sample Ref No : SASW/186/10				Report No. : 128/10	
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044				Report Date : 24.10.2020 Page: 1 of 1	
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /20.10.2020 Customer's Reference : Letter Dated on 20.10.2020 Sample Mark : STP Treated Water -F1 Sample Location : Olympia Grande				Received On : 20.10.2020 Commenced On : 20.10.2020 Completed On : 24.10.2020	
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.69	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	12.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	41.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	6.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009

End of Report  
for SANTHOME ENVIRO SERVICES

Verified & Authorized By  
M.Maria Frank Omer - Quality Manager

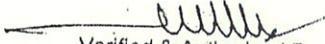


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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/186/10			Report No. : 128/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	40	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number, NGT= National Green Tribunal for <b>SANTHOME ENVIRO SERVICES</b>					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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TEST REPORT					
Sample Ref No : SAS/W/187/10			Report No. : 129/10		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 24.10.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 20.10.2020		
Sample Drawn By/ Date : Customer /20.10.2020			Commenced On : 20.10.2020		
Customer's Reference : Letter Dated on 20.10.2020			Completed On : 24.10.2020		
Sample Mark : UF Treated Water -F1					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.67	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	2.0	20	IS:3025: P.17:1984:R:2012
3	COD	mg/l	20.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	2.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> -N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009
BDL= Below Detectable Limit; DL= Detection Limit					
End of Report for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M.Maria Frank Omer - Quality Manager		

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1991 R. 2006  
1993 R. 2009  
1997 R. 2006  
1998 R. 2006  
1998 R. 2006



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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/187/10			Report No. :129/10 Report Date : 24.10.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
MPN- Most Probable Number,NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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## TEST REPORT

Sample Ref No : SAS/W/134/11

Report No. : 100/11

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,  
Address : No.13, 2<sup>nd</sup> Main Road,  
New Colony, Chrompet,  
Chennai-600 044

Report Date : 23.11.2020  
Page: 1 of 1

Sample Description : Sewage Water  
Sample Drawn By/ Date : Customer /19.11.2020  
Customer's Reference : Letter Dated on 19.11.2020  
Sample Mark : UF Treated Water -A9  
Sample Location : Olympia Grande

Received On : 19.11.2020  
Commenced On : 19.11.2020  
Completed On : 23.11.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.89	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	2.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	24.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	3.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES



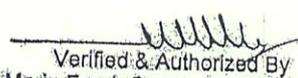
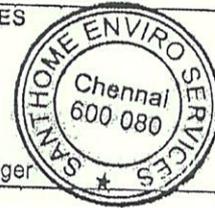
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M. Maria Frank Omer - Quality Manager

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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/134/11			Report No. : 100/11 Report Date : 23.11.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
IS-Indian Standard			End of Report		
MPN- Most Probable Number, NGT= National Green Tribunal for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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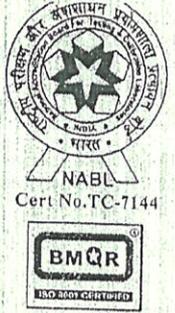
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Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in

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## TEST REPORT

Sample Ref No : SAS/W/133/11			Report No. : 099/11		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No. 13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044			Report Date : 23.11.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 19.11.2020		
Sample Drawn By/ Date : Customer /19.11.2020			Commenced On : 19.11.2020		
Customer's Reference : Letter Dated on 19.11.2020			Completed On : 23.11.2020		
Sample Mark : STP Treated Water -A9					
Sample Location : Olympla Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C		7.78	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn.:2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	15.0	20	IS:3025: P.17:1984 R.2012
3	COD	mg/l	48.0	50	APHA 23 <sup>rd</sup> Edn.:2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	6.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009
APHA -American Public Health Association, IS- Indian Standard					
End of Report for <b>SANTHOME ENVIRO SERVICES</b>					
 Verified & Authorized By M. Maria Frank Omer - Quality Manager					



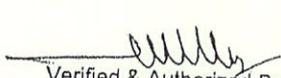
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SEP 2020  
AUG 2020  
JUL 2020  
JUN 2020  
MAY 2020  
APR 2020  
MAR 2020  
FEB 2020  
JAN 2020



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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/133/11			Report No. : 099/11 Report Date : 23.11.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	20	100	IS:1622-1981 Amd.4 RA 2009
IS- Indian Standard			End of Report		
MPN- Most Probable Number, NGT= National Green Tribunal					
for <b>SANTHOME ENVIRO SERVICES</b>					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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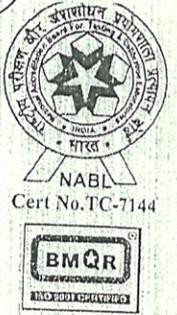
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## TEST REPORT

Sample Ref No : SAS/W/135/11			Report No. : 101/11		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompt, Chennai-600 044			Report Date : 23.11.2020 Page: 1 of 1		
Sample Description : Sewage Water			Received On : 19.11.2020		
Sample Drawn By/ Date : Customer /19.11.2020			Commenced On : 19.11.2020		
Customer's Reference : Letter Dated on 19.11.2020			Completed On : 23.11.2020		
Sample Mark : STP Treated Water -F1					
Sample Location : Olympla Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.80	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn.:2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	12.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	39.0	50	APHA 23 <sup>rd</sup> Edn.:2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	6.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> -N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By

M.Maria Frank Omer - Quality Manager



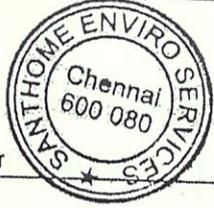
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164 R.2012  
101  
103 R.2009  
97 R.2009  
105 R.2009  
105 R.2009



32

TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/135/11			Report No. : 101/11 Report Date : 23.11.2020 Page: 1 of 1		
SI. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	50	100	IS:1622-1981 Amd.4 RA-2009
IS- Indian Standard			End of Report		
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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Cert No. TC-7144



## TEST REPORT

Sample Ref No : SAS/W/136/11

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,  
Address : No.13, 2<sup>nd</sup> Main Road,  
New Colony, Chrompet,  
Chennai-600 044

Report No. : 102/11

Report Date : 23.11.2020

Page: 1 of 1

Sample Description : Sewage Water  
Sample Drawn By/ Date : Customer /19.11.2020  
Customer's Reference : Letter Dated on 19.11.2020  
Sample Mark : UF Treated Water -F1  
Sample Location : Olympla Grande

Received On : 19.11.2020

Commenced On : 19.11.2020

Completed On : 23.11.2020

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.76	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	1.0	20	IS:3025 P.17:1984 R:2012
3	COD	mg/l	34.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R:2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R:2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SAS/W/138/11

Report No. :102/11

Report Date : 23.11.2020

Page: 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009

IS- Indian Standard

End of Report

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES

Verified & Authorized By  
M.Maria Frank Omer - Quality Manager



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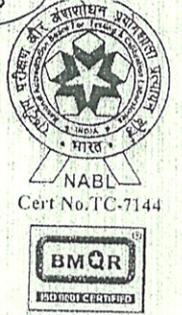
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## TEST REPORT

Sample Ref No : SAS/W/263/12				Report No. : 227/12	
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044				Report Date : 02.01.2021 Page: 1 of 1	
Sample Description : Sewage Water Sample Drawn By/ Date : Customer / 28.12.2020 Customer's Reference : Letter Dated on 28.12.2020 Sample Mark : STP Treated Water - A9 Sample Location : Olympia Grande				Received On : 28.12.2020 Commenced On : 28.12.2020 Completed On : 02.01.2021	
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.78	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn. 2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	10.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	40.0	50	APHA 23 <sup>rd</sup> Edn. 2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44:1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	8.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009

APHA - American Public Health Association, IS - Indian Standard

End of Report  
for SANTHOME ENVIRO SERVICES

Verified & Authorized By  
M. Maria Frank Omer - Quality Manager

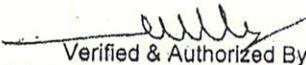


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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/263/12			Report No. : 227/12 Report Date : 02.01.2021 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	40	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
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Cert No:TC-7144



Sample Ref No : SAS/W/264/12

### TEST REPORT

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,  
Address : No.13, 2<sup>nd</sup> Main Road,  
New Colony, Chrompet,  
Chennai-600 044

Report No. : 228/12  
Report Date : 02.01.2021  
Page: 1 of 1

Sample Description : Sewage Water  
Sample Drawn By/ Date : Customer /28.12.2020  
Customer's Reference : Letter Dated on 28.12.2020  
Sample Mark : UF Treated Water -A9  
Sample Location : Olympia Grande

Received On : 28.12.2020  
Commenced On : 28.12.2020  
Completed On : 02.01.2021

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	
2	Total Suspended Solids	mg/l	6.0	20	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
3	COD	mg/l	22.0	50	IS:3025: P.17:1984;R.2012
4	BOD at 27°C for 3 days	mg/l	2.0	10	APHA 23 <sup>rd</sup> Edn :2017 5220 B
5	Oil & Grease	mg/l	<1.0	10	IS: 3025 P. 44 1993 R. 2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS 3025 P.39 1991 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

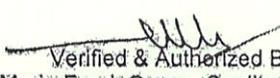


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M. Maria Frank Omer - Quality Manager

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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SASW/264/12			Report No. : 228/12 Report Date : 02.01.2021 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd.4 RA 2009
End of Report					
IS- Indian Standard					
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
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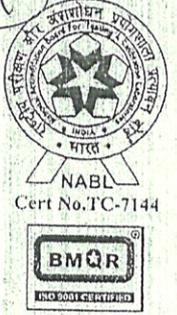
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## TEST REPORT

Sample Ref No : SAS/W/265/12		Report No. : 229/12			
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompat, Chennai-600 044		Report Date : 02.01.2021 Page: 1 of 1			
Sample Description : Sewage Water		Received On : 28.12.2020			
Sample Drawn By/ Date : Customer /28.12.2020		Commenced On : 28.12.2020			
Customer's Reference : Letter Dated on 28.12.2020		Completed On : 02.01.2021			
Sample Mark : STP Treated Water -F1					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	16.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	48.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R: 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009
APHA -American Public Health Association, IS- Indian Standard					
End of Report for SANTHOME ENVIRO SERVICES					
 Verified & Authorized By M. Maria Frank Omer, Quality Manager					
					

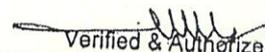
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TEST REPORT - MICROBIOLOGICAL EXAMINATION					
Sample Ref No. : SAS/W/265/12			Report No. : 229/12 Report Date : 02.01.2020 Page: 1 of 1		
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	70	100	IS:1622-1981 Amd.4 RA 2009
IS- Indian Standard			End of Report		
MPN- Most Probable Number, NGT= National Green Tribunal					
for SANTHOME ENVIRO SERVICES					
			 Verified & Authorized By M. Maria Frank Omer - Quality Manager		
					

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L4/2, East Avenue Road, (Near SBI) Korattur, Chennai-600 080

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



## TEST REPORT

Sample Ref No : SAS/W/265/12

Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,  
Address : No 13, 2<sup>nd</sup> Main Road,  
New Colony, Chrompet,  
Chennai-600 044

Report No. : 229/12  
Report Date : 02.01.2021  
Page: 1 of 1

Sample Description : Sewage Water  
Sample Drawn By/ Date : Customer /28.12.2020  
Customer's Reference : Letter Dated on 28.12.2020  
Sample Mark : STP Treated Water -F1  
Sample Location : Olympia Grande

Received On : 28.12.2020  
Commenced On : 28.12.2020  
Completed On : 02.01.2021

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.84	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H <sup>+</sup> B
2	Total Suspended Solids	mg/l	16.0	20	IS:3025: P.17:1984:R:2012
3	COD	mg/l	48.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> - N	mg/l	3.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report  
for SANTHOME ENVIRO SERVICES



Verified & Authorized By  
M. Maria Frank Omer, Quality Manager

- NOTE: 1. Test results shown in this test report relate only to the items tested.  
2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory  
3. Unless informed by the customer the test items will not be retained for more than 10 days from the date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)





# Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &  
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

L4/2, East Avenue Road, (Near SBI) Korattur, Chennai-600 080

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in

L2



Cert No.TC-7144



TEST REPORT					
Sample Ref No : SAS/W/266/12			Report No. : 230/12		
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd.,			Report Date : 02.01.2021		
Address : No.13, 2 <sup>nd</sup> Main Road, New Colony, Chrompet, Chennai-600 044			Page: 1 of 1		
Sample Description : Sewage Water			Received On : 28.12.2020		
Sample Drawn By/ Date : Customer /28.12.2020			Commenced On : 28.12.2020		
Customer's Reference : Letter Dated on 28.12.2020			Completed On : 02.01.2021		
Sample Mark : UF Treated Water -F1					
Sample Location : Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.76	6.5 to 9.0	APHA 23 <sup>rd</sup> Edn :2017 4500 H*B
2	Total Suspended Solids	mg/l	6.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	29.0	50	APHA 23 <sup>rd</sup> Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	3.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH <sub>4</sub> -N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit  
APHA -American Public Health Association, IS- Indian Standard

End of Report  
for SANTHOME ENVIRO SERVICES

Verified & Authorized By  
M.Maria Frank Omer - Quality Manager



- NOTE:
1. Test results shown in this test report relate only to the items tested.
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  3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)



# AGOL ASSOCIATES

Advocates & Consultants

G. Derrick Sam

February 01, 2021

To

M/s.KSM Nirman Private Ltd.,  
Represented by its Managing Director,  
No.1, SIDCO Industrial Estate, Guindy,  
Chennai - 600 032.  
Email ID : [sales@olympiagroup.in](mailto:sales@olympiagroup.in)  
Phone No. 044 - 4356 3773

Sir,

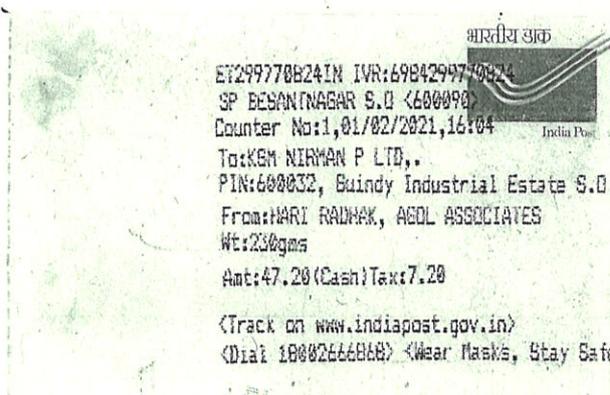
**Sub: Serving of Application to Raise Additional Grounds filed by the Applicant - M/s. Olympia Grande Apartment Owners Welfare Association - reg.**

Ref: O.A.No.53 of 2020

We are the Counsel on record for the Applicant in the above-referred application pending before the Hon'ble National Green Tribunal, Southern Zone Bench, Chennai.

2. Please find enclosed Additional Typed set of Papers-II filed by the Applicant.
3. Please acknowledge the same.

Yours faithfully,



(G. DERRICK SAM)

# AGOL ASSOCIATES

Advocates & Consultants

G. Derrick Sam

February 01, 2021

To

Tamil Nadu Pollution Control Board,  
Represented by its Member Secretary,  
No.76, Mount Salai, Guindy,  
Chennai - 600 032.  
Email ID : tnpcb-chn@gov.in  
Phone No. 044 - 22353134

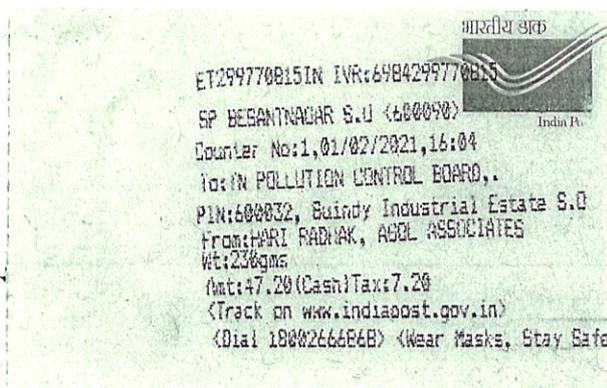
Sir,

**Sub: Serving of Application to Raise Additional Grounds filed by the Applicant - M/s. Olympia Grande Apartment Owners Welfare Association - reg.**

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Yours faithfully,

(G. DERRICK SAM)

# AGOL ASSOCIATES

Advocates & Consultants

G. Derrick Sam

February 01, 2021

To

State Level Environment Impact Assessment Authority, Tamil Nadu  
Represented by its Member Secretary,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1 Jeenis Road, Saidapet,  
Chennai-600015.  
Email ID : mstnseiaa@yahoo.com  
Phone No. 044-2435 9973

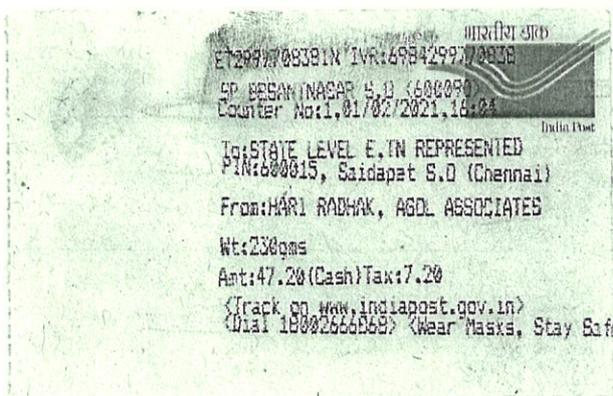
Sir,

**Sub: Serving of Application to Raise Additional Grounds filed by the Applicant - M/s. Olympia Grande Apartment Owners Welfare Association - reg.**

Ref: O.A.No.53 of 2020

We are the Counsel on record for the Applicant in the above-referred application pending before the Hon'ble National Green Tribunal, Southern Zone Bench, Chennai.

2. Please find enclosed Additional Typed set of Papers-II filed by the Applicant.
3. Please acknowledge the same.



Yours faithfully,

(G. DERRICK SAM)

**BEFORE THE NATIONAL GREEN  
TRIBUNAL SITTING AT SOUTHERN  
BENCH**

**Application No.53 of 2020**

**Between**

**Olympia Grande Apartment Owners  
Welfare Association, Pallavaram  
Registration No.569/2016,**

Represented by its Secretary  
Mr.S.Chandrasekar,  
No.328, GST Road, Pallavaram,  
Chennai – 600 043.

Email ID : [ogaowa2016@gmail.com](mailto:ogaowa2016@gmail.com)

Phone No. 9841288676

**... Applicant**

**AND**

**1. M/s.KSM Nirman Private Ltd.,**

Represented by its Managing Director,  
No.1, SIDCO Industrial Estate,  
Guindy, Chennai – 600 032.

Email ID : [sales@olympiagroup.in](mailto:sales@olympiagroup.in)

Phone No. 044 – 4356 3773 and two  
others.

**... Respondents**

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**ADDITIONAL TYPED SET OF  
PAPERS-II**

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**PH: 98412-88676**

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**M/s. HARI RADHAKRISHNAN**

[Ms.1235/2007]

**G. DERRICK SAM** [Ms.1216/2007]

G. VIJAYABALAN [Ms.2044/2000]

N. AHILANDEESWARI

[Ms.1228/2007]

V.C. AKSHAYA [Ms. 3676/2017]

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COUNSEL FOR THE APPLICANT